

<ITEM NO.1D
(For Judgment)

COURT NO.5

SECTION XV

RECORD OF PROCEEDINGS
SUPREME COURT OF INDIA

CIVIL APPEAL NO. 3987 OF 2007
[Arising out of SLP(C) No.18940/2005]

STATE OF RAJASTHAN AND ORS.

Appellant(s)

VERSUS

JAGDISH CHOPRA

Respondent(s)

Date: 30/08/2007

This matter was called on for pronouncement
of Judgment today.

For Appellant(s)

Mr. Aruneshwar Gupta,Adv.

For Respondent(s)

Ms. Aishwarya Bhati,Adv.

Hon'ble Mr. Justice S.B. Sinha pronounced the Judgment of the
Bench comprising of His Lordship and Hon'ble Mr. Justice H.S. Bedi.

Leave granted.

The appeal is allowed to the extent mentioned in the signed
judgment. Parties are left to bear their own costs.

(A.S. BISHT)
COURT MASTER

(PUSHAP LATA BHARDWAJ)
COURT MASTER

(Signed reportable Judgment is placed on the file)